

The hook up of the pipelines will provide flexibility of operations as also augment inputs of high volume products, like, HSD and SKO into Ambala and Jalandhar terminals from Kandla.

#### Launching of P.S.L.V.D.-3

2335. DR. SAHEBRAO SUKRAM BAGUL : Will the PRIME MINISTER be pleased to state :

(a) whether any foreign exchange is likely to be earned by launching polar satellite launching vehicle P.S.L.V.D.-3; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH) : (a) No, Sir.

(b) Does not arise.

#### World Bank Assistance

2336. DR. T. SUBBARAMI REDDY : Will the PRIME MINISTER be pleased to state :

(a) whether the Power Finance Corporation has sought finance Ministry's approval for raising \$ one billion as loan from World banks and ADB;

(b) if so, whether the Corporation has also sought Government approval for raising Rs. 25 crores through tax free bonds but also through external commercial borrowings; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) The preliminary proposals received from Power Finance Corporation for raising US\$ 500 million each from the World Bank and ADB as loan have been recommended to the Ministry of Finance for taking up with the World Bank and ADB.

(b) and (c). The proposal for raising Rs. 250 crores as tax-free Bonds has been received from PFC. The allocation of Tax-free Bonds does not form a part of the Plan allocation of PFC for the year 1996-97. No formal proposal for raising funds through external commercial borrowings has been received by Government from the Corporation.

[Translation]

#### Registration Act

2337. SHRI SANTOSH KUMAR GANGWAR : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) whether a proposal from the Government of Uttar Pradesh have been received to delete Section 30(2) and amend Section 28 of the Registration Act;

(b) if so, the action being taken in this regard; and

(c) the time by which the above Sections are proposed to be deleted/amended?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) : (a) to (c). The Registration (Uttar Pradesh Amendment) Bill, 1994 to provide inter-alia for the deletion of Section 30(2) and amendment of Section 28 of the Registration Act, 1908 was received from the Government of Uttar Pradesh in May, 1994 and assent of the President to the said Bill has already been accorded on the 16th September, 1994.

[English]

#### Power Project in India

2338. SHRI KODIKUNNIL SURESH : Will the PRIME MINISTER be pleased to state :

(a) whether the Union Government have received any assurance from the Government of Canada to set up various power projects in India; and

(b) if so, the details thereof, project-wise and State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) and (b). A draft Memorandum of Understanding has been received recently from the Canadian International Development Agency (CIDA) for an Energy Infrastructure Services Project in Kerala. There is no commitment at this stage about giving any financial or other assistance.

[Translation]

#### Thermal Power Stations

2339. DR. BALIRAM :

SHRI BHANU PRATAP SINGH VERMA :

Will the PRIME MINISTER be pleased to state :

(a) whether the Union Government propose to set up thermal power plants at Doharighat of Mao and Jaloun districts of Uttar Pradesh;

(b) whether Government have received any representation from the State Government in this regard;

(c) if so, the details thereof; and

(d) the time by which these stations are likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) No, Sir.

(b) No, Sir.

(c) and (d). Do not arise.